

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

DFR No.2980 of 2013 & IA No. 52 of 2014

In

Appeal Nos. 01 of 2012, 02 of 2012 & 05 of 2012

Dated: 29th January, 2014

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Nayan Mani Borah, Technical Member (P&NG)

Gujarat State Petroleum Corporation ... Appellant (s)
Ltd.

Versus

Gail (India) Limited & Ors. ... Respondent (s)

Counsel for the Appellant (s):

Mr. Gopal Jain,
Mr. Piyush Joshi,
Ms. Nimisha S. Dutta,
Ms. Sumiti Yadava

Counsel for the Respondent (s):

Mr. Ramji Srinivasan, Sr. Adv.
Mr. Vivek Tankha, Sr. Adv.
Mr. Ankit Jain,
Mr. Raghu Nayyar for GAIL
Mr. Rishabh Sancheti
Mr. Rajat Navet,
Ms. Sanya Talwar for IOCL and
BPCL

ORDER

We have heard the learned counsel for the parties in DFR no. 2980 of 2013 as well as in IA no. 52 of 2014.

Order is reserved.

(Nayan Mani Borah)
Technical Member (P&NG)
vs/rt

(Justice M. Karpaga Vinayagam)
Chairperson